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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH - II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 24.09.2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)
SHRI .S.VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :

PETITION NUMBER : **IBA/904/2019**

NAME OF THE PETITIONER(S) : **AFCO ENERGY PVT LTD**

NAME OF THE RESPONDENT(S) : **KIRAN GLOBAL CHEM LTD**

UNDER SECTION : **9 RULE 6 OF IBC**

S.No.	NAME (IN CAPITAL)	DESIGNATION / REPRESENTATION BY WHOM	SIGNATURE
1.	VINOD KUMAR SRINIVASAN	Counsel for Applicant	for [illegible] RLD
	R. Ram Kumar	Counsel for Respondent	[illegible]

ORDER

On having the Corporate Debtor counsel as well as the Operational Creditor counsel stated that CIRP has been initiated against this Corporate Debtor in IBA/130/2019 on 04.09.2019, at request of the parties, this IBA/904/2019 is hereby **dismissed as withdrawn** with liberty to the Operational Creditor to file its claim before the Interim Resolution Professional in the event it has not yet been filed.

(S.VIJAYARAGHAVAN)
Member (Technical)

(B.S.V.PRAKASH KUMAR)
Member (Judicial)

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